## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA STARRED QUESTION NO.: 271 (To be answered on the 12<sup>th</sup> March 2020)

## RANDOM DRUG TESTING

\*271. DR. SUBHASH RAMRAO BHAMRE DR. DNV SENTHILKUMAR S.

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Directorate General of Civil Aviation (DGCA) has issued directions to flight crew and air traffic controllers (ATCOs) to undergo random drug testing for the consumption of ten psychoactive substances and if so, the details thereof and the aims and objectives behind the move;

(b) the details of the action to be taken by the DGCA in case of a pilot or ATCO is

tested positive in the drug test and subsequent test; and

(c) whether DGCA conducts regular breath analyzer checks on aviation staff to detect alcohol content in the body and if so, the number of cases of violation registered during the last three years and the action taken against the delinquent aviation staff?

## **ANSWER**

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (c) A Statement is laid on the Table of the House.

Statement referred in reply to Part (a) to (c) of Lok Sabha Starred Ques. No. 271 regarding "Random Drug Testing" to be answered on 12.03.2020.

- (a) Directorate General of Civil Aviation (DGCA) has issued Draft Civil Aviation Requirement (CAR) Section-5, Series-F Part-V in February 2020 under the provisions of Rule 24 of the Aircraft Rules, 1937 prescribing the procedure for examination of the flight crew and air traffic controllers (ATCO) for detection of consumption of 13 Psychoactive Substances, as a safety measure. This is in line with provisions of ICAO Annex-1.
- (b) The actions to be taken by DGCA which have been provided for in the draft CAR include the following:

(i) In case the screening test is positive, the employee shall be immediately removed

from the safety sensitive duty till a confirmatory report is received.

(ii) In case of positive confirmatory test for the first time, the concerned employee shall undergo de-addiction/ rehabilitation programme and will return to active duties after again having undergone the tests for the consumption of the psychoactive substance, clearance by treating Psychiatrist and the certification by the Chief Medical Officer of the concerned organization.

(iii) In case a person who has returned to safety sensitive duties after having been tested positive and is again found positive in the confirmatory test i.e. the second

occasion, license of such person shall be cancelled.

(c) DGCA CAR Section-5, Series-F, Part-III Issue III dated 04.08.2015 requires the breath analyzer examination of crew members and aircraft maintenance personnel involved in taxiing the aircraft. As per the CAR it is the operator's responsibility to conduct breath analyzer test and report violation to DGCA. The details of violation of last three years are as follows:

year No. of Violation 2017 254 2018 256 2019 244 2020(till Feb) 48

Action on each of the violation were taken as per provisions of CAR Section 5 Series F Part III.

Further, DGCA has also issued CAR section-5, Series-F, Part-IV Issue I dated 16.09.2019 mandating breath analyzer examination for Air Traffic Controllers, Flight Dispatchers, Aircraft Maintenance personnel, Aerodrome operation personnel, Fire and rescue personnel, Vehicle drivers (including catering and refueling vehicles) ground equipment operators and ground handling personnel. The details of violations under this CAR are as follows:

year No. of Violation

2019 97 2020(till Feb) 81

Action on each of the violation were taken as per provisions of CAR Section 5 Series F Part IV.